

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)
LOK SABHA
UNSTARRED QUESTION NO. 3207
(TO BE ANSWERED ON 16.03.2016)

AGE RELAXATION FOR WIDOWS

3207. SHRI B. VINOD KUMAR:
SHRI ASHWINI KUMAR:

Will the PRIME MINISTER be pleased to state:

- (a) whether there is any proposal for relaxing the age bar for widows for Government and public sector jobs through competitive examination;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government has received suggestions from various quarters including public representatives in this regard; and
- (d) if so, the details thereof and the action taken thereon?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) to (d): Suggestions have been received from time to time for relaxation of upper age-limit for widows. Relaxation of age up to 35 years (up to 40 years for members of Scheduled Castes and Scheduled Tribes) for the widows, divorced and women judicially separated from their husbands who are re-married for employment to Group -C and erstwhile Group -D post has been provided vide Department of Personnel & Training's Office Memorandum No. 15012/13/79-Estt (D) dated 19.01.1980. Similar relaxation is provided for Group -A and Group -B posts except where recruitment is made through open competitive Examination vide Department of Personnel & Training's Office Memorandum No. 15012/1/87-Estt.(D) dated 05.10.1990.
